

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20207 of 2018

(Arising out of Order-in-Original No. BEL-EXCUS-000-APP-
MSC-019-17-18 dated 27/11/2017 passed by Commissioner
of Central Tax (Appeals), BELGAUM.)

**M/s. Belgaum Ferrocast
(India) Pvt Ltd**

Unit-II, Plot No 150,
Sy. No. 585 & 589,
BEMCIEL Industrial Estate,
Machhe,
BELGAUM – 590 014
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central
Excise & Central Tax,
Mangalore Commissionerate**

7th Floor, Trade Center,
Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri K. Vishwanatha, Superintendent, Authorised Representative
for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20271 / 2023

Date of Hearing: 03/04/2023

Date of Decision: 03/04/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that
they have availed the Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **03/04/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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